NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM : PRESENT : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018

NAME OF THE PARTIES: SRS Pvt. Investments Powai Ltd.

V/s.

Supreme Housing & Hospitality Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 & 244 OF COMPANIES ACT, 2013.

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## Order

3. C.P. 1999/(MB)/2018

Counsel for the both sides present. Senior Counsel appearing for the Petitioner contends that no Board meeting has been conducted for the past four years, for which the Senior Counsel for the Respondent undertakes to hold the meeting within three weeks. Senior Counsel appearing for the Respondent submits that an Application u/s. 8 of the Arbitration and Conciliation Act is yet to be heard first. This Bench directs both the parties to complete all the pleadings within four weeks and the Section 8 application is to be heard along with the main petition once the pleadings are over. List this matter on 26.11.2018.

SD/-
V. NALLASENAPATHY
Member (Technical)

SD/-
BHASKARA PANTULA MOHAN
Member (Judicial)

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